



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 5th June 1937.

No. 6616-A.—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

ESTABLISHMENTS.

The 20th May 1937.

No. F.10/4/37/S. C. S. R. No. 82.—CORRIGENDUM.—In the Home Department notification no. F.10/4/37/S. C. S. R. no. 82/Ests., dated the 16th April 1937, published on page 970 of the *Gazette of India* (Part I), dated the 24th April 1937, making certain amendments in the Superior Civil Services Rules, in sub-clause (a) (ii) of clause (2), the following shall be inserted after the word “namely:—”, viz., “* 3 Assistant Directors, Intelligence Bureau”.

No. F. 161/36.—The following Resolution by the Secretary of State for India is published for general information:—

In exercise of the powers conferred by paragraph (a) of sub-section (1) of section 247 of the Government of India Act, 1935, the Secretary of State, with the concurrence of his Advisers, hereby makes on the 22nd day of April 1937 the following amendment in the Superior Civil Services Rules made by the Secretary of State in Council under section 96 (B) of the Government of India Act, and directs that the amendment shall have effect from the 1st April 1937:—

In Table A of Schedule VIII to the said Rules, under the heading “United Provinces” after the entry relating to “Deputy Commissioner, Naini Tal”, the following entries shall be inserted:—

“Collector of Jhansi	... Senior	...300
Senior Joint Magistrate at Jhansi.	} Junior	...150”.

R. M. MAXWELL,
Secy. to Govt. of India.

The 16th June 1937.

No. 1602-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Lahore, the 30th April 1937.

No. 1633/9477-P.B.—In exercise of the powers conferred by section 19 of the India Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty all copies, wherever found, of the publications noted below and all other documents containing copies, reprints or translations of, or extracts from, the said publications, on the ground that they contain matter, the publication of which is punishable under section 4(1) of the aforesaid Act read with section 15(b) of the Criminal Law Amendment Act, XXIII of 1932.

(1) The book in Urdu entitled "Puranic Dharam Ka janaza urf Puranic phakkar ka munh kala", written and published by Vishwa Mitter, Secretary, Arya Vir Dal, Dinanagar, district Gurdaspur, and printed by Shaikh Ghulam Haidar at the Aftab Barqi Press, Amritsar.

(2) The tract in Urdu entitled "Shiv-puja aur Dayananda ki talim", written by Shri Gopal Misra of Hariana, published by Bakhshi Ram and printed at the Nazir Printing Press, Amritsar.

(3) The tract in Urdu-Sanskrit entitled "Astik wa nastik ki partal", written by Munishwar Deva, published by the Arya Publicity Bureau, Rawalpindi, and printed at the Lakshmi Art Steam Press, Rawalpindi.

(4) The tract in Hindi entitled "Sharup-nakha ka bara bhai arhat pakhandi pop ki behayai", written by Mansa Ram, published by the Manager, Pol Parkash Mandal, Bhiwani, and printed by Shiv Dyal at the Sarwanand Press, Bhiwani, district Hissar.

(5) The tract in Hindi entitled "Mere pachhis minute", written by Mansa Ram, published by the Arya Samaj, Bhiwani, and printed by K. A. Desai at the Shri Ambika Printing Works, City Branch, Bhiwani, district Hissar.

(6) The tract in Hindi entitled "Sarup-nakha ke binayti ki nak kat gai", written by Thakur Badri Singh, published by Lakshmi Narayana, Tailor Master, Bhiwani, and printed by K. A. Desai at the Shri Ambika Printing Works, City Branch, Bhiwani, district Hissar.

By order of the Governor,

F. H. PUCKLE,

Chief Secretary to Government of the Punjab.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 9th June 1937.

No. 4987—1J28/37-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

Simla, the 22nd May 1937.

No. 26-A. (1)/37.—The following draft of certain further amendments to the Restricted Certificates Rules, 1932, which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 3 of the Indian Companies (Amendment) Act, 1930 (XIX of 1930), is published, as required by the said sub-section, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft will be taken into consideration on or after the 15th June 1937.

Any objection or suggestion which may be received from any person with respect to the draft before the aforesaid date will be considered by the Central Government.

Draft amendments.

1. In sub-rule (1) of rule 2 of the said Rules, for the words "local Government" the words "Provincial Government" shall be substituted.

2. In sub-rule (2) of rule 3 of the said Rules, for the words "local Official Gazette" the words "Official Gazette" shall be substituted.

3. For the words "Governor General in Council" wherever they occur in the said Rules, the words "Central Government" shall be substituted.

H. DOW,

Secy. to the Govt. of India.

The 11th June 1937.

No. 5041—II C-41-Com.—The notifications, issued by the Government of India in the Finance Department (Central Revenues), are republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES.

New Delhi, the 5th December 1936.

No. 15.—In pursuance of clause 14 of the Matches (Excise Duty) Order, 1934, the

Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 5—Central Excises, dated the 3rd May 1934, namely:—

To the said notification the following shall be added, namely:—

“or shipped for consumption on a voyage to any port outside India”.

New Delhi, the 5th December 1936.

No. 16.—In exercise of the powers conferred by sub-sections (1) and (3) of Section 8 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Governor General in Council is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 11—Central Excises, dated the 30th June 1934, namely:—

For clause (2) of the said notification, the following clause shall be substituted, namely:—

“(2) to exempt from the operation of this notification any matches intended for export from India, or for shipment for consumption on a voyage to any port outside India, matches of the kind known as Bengal Light”.

W. W. NIND,

Joint Secy. to the Govt. of India.

The 12th June 1937.

No. 5069—II C—25/37-Com.—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

New Delhi, the 17th April 1937.

No. 26.—In exercise of the powers conferred by section 13 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 4-X-Customs, dated the 1st April 1937, namely:—

For the proviso to the said notification the following proviso shall be substituted, namely:—

“ Provided that:—

(i) spirit,

(ii) goods produced or manufactured in Burma which are similar to goods on which an excise duty is leviable if produced or manufactured in British India, and

(iii) goods on which the duty leviable on importation into British India is higher than the duty leviable in Burma on such goods on importation into Burma, to the extent of the difference between the said duties,

shall not be so treated for the purpose of clause (a) of section 20 of the said Act.”

A. H. LLOYD,

Joint Secy. to the Govt. of India.